

HDFC Bank raises \$1 bn in maiden AT-1 bond issue

This is the largest such issuance by an Indian bank, a statement from the lender said

PRESS TRUST OF INDIA
Mumbai, August 19

HDFC BANK ON Thursday said it has raised \$1 billion in its maiden AT-1 bond issue from global investors at a tight pricing, in a deal that will help allay fears over the capital raising instrument for lenders in the country.

The largest private sector lender managed to get a final pricing of 3.7% on the coupon as against an initial guidance of 4.125%, while the final subscriptions stood at \$3.2 billion, arrangers to the issue said.

The issue is the first such by any bank after outstanding debt of ₹8,400 crore raised by Yes Bank through the same instrument was written off in March 2020 as part of the



lender's bailout backed by the RBI, which had led to concerns about the instrument itself.

"This is a mark of the faith they have in brand HDFC Bank and its prudent and robust business model. We believe that this successful issuance will set the road for other Indian players looking to raise AT-1 bonds in the overseas markets," it's treasurer Ashish Parthasarthy said.

The AT-1 notes will be listed on the India International Exchange (IFSC).

"Given the huge interest from marquee investors across the US, Asia and EMEA, the bond attracted the lowest ever

coupon globally in this issue rating category, thus setting a benchmark for other Indian Banks to capitalize on," Kaku Nakhate, president and India country head, Bank of America, one of the arrangers to the issue, said.

According to reports, SBI is looking to raise over ₹14,000 crore from the same instrument soon.

Aiming to capitalize on the low rates environment and highly supportive market backdrop, HDFC Bank started the road shows for the issue two days before launching the issue on Wednesday and engaged with as many as 125

Bonds were sold to qualified institutional buyers in reliance on Rule 144A, and outside the US in offshore transactions in reliance on Regulation S

investors, the arrangers said.

Orders began flowing in as soon as it announced the initial pricing guidance and had touched up to ₹4.4 billion by the time it announced the final pricing of 3.7%, they said.

The arrangers, which also included HSBC, Standard Chartered, Citi and Barclays, had on Wednesday said Singaporean investor GIC and US-based Fidelity and Blackrock were among those who had subscribed to the issue.

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The lender's statement said this is the largest such issuance by an Indian bank.

Maharashtra completes 92% kharif sowing ops

FE BUREAU
Pune, August 19

FARMERS IN MAHARASHTRA have completed sowing on 139.10 lakh hectares for the current kharif season, which adds up to 92% of the total sowing operations, according to the latest sowing report of the Department of Agriculture. The average area under kharif crops in the state is 151.33 lakh hectares along with sugarcane.

Last year, the state had completed sowing on nearly 137.23 lakh hectares by August 10. Excluding sugarcane, the sown area was around 136.01 lakh hectares, accounting for nearly 95.80% of the total sowing operations.

According to the report, crops have been damaged in Konkan, Kolhapur, Amravati, Pune and Nagpur divisions. Due to long breaks in monsoon and subsequent heavy rains, there have been attack of various pests and diseases.

Soybean growers, especially in Marathwada, are concerned about mosaic virus, as well as infestation of pink and American bollworm.

The agriculture department has issued advisories for pre-

ventive measures to be taken to tackle the pest problem. Soybean growers from Amravati, Latur and Osmanabad districts have reported the attack of mosaic virus. Maize farmers in the state have also faced fall armyworm infestation.

Pink and American bollworm infestation in cotton fields continues to be a major problem. Some cotton fields in Marathwada and Vidarbha have reported infestation of this pest.

The state Agriculture Commissioner recently chaired a high-level meeting of various experts on the issue of virus attacks on tomato crop as growers in Maharashtra have reported major crop loss due to the attack of mosaic virus in the last two years. The government has also reported fall army worm infestation on jowar, powdery mildew on cotton, camel larvae on soybean and weevils on the paddy crop in parts of the state.

Meanwhile, soybean has now overtaken cotton to become the number one crop in the state and has been sown on 44.73 lakh hectares. Last year, soybean was sown on some 42 lakh hectares.

Oil slumps more than 3%, hits lows of May

STEPHANIE KELLY
New York, August 19

OIL PRICES SKIDDED on Thursday for a sixth session, hitting lows not seen since May, pressured by a stronger US dollar and concerns about weaker demand as COVID-19 cases rise.

The oil market rallied throughout the first half of 2021, but the newest wave of coronavirus infections throughout the world has sapped global travel and threatens economic activity. That comes just as major oil producers are readying supply increases and as US drilling activity edges up.

"There seems to be a lot of people getting squeezed out of long positions," said Phil Flynn, analyst at Price Futures Group.

Brent crude was down \$2.42, or 3.6%, to \$65.82 a barrel by 11:32 am EDT (1532 GMT), after touching \$65.57, lowest since May 21. The most-active contract for US West Intermediate (WTI) fell \$2.54, or 3.9%, to \$62.67 a barrel. It fell earlier to \$62.41 a barrel, lowest since May 21.

Both benchmarks have declined for six days in a row,



the longest losing streak since February 2020.

Volumes on Thursday were relatively light, considering the magnitude of the sell-off, said Flynn. Brent volumes were just under 250,000 contracts, while volumes for the most-active WTI contract were around 310,000.

The Delta variant in areas of low vaccination is driving transmission of COVID-19, the World Health Organization said. Coronavirus-related deaths have spiked in the US over the past month.

The US dollar hit a nine-month high on Thursday after Federal Reserve meeting minutes showed policymakers are considering reducing pandemic-era stimulus this year. A rising U.S. dollar makes greenback-denominated oil more expensive for holders of other currencies.

—REUTERS

CCI may need to procure much less as prices likely to rule above MSP

NANDA KASABE
Pune, August 19

THE COTTON CORPORATION of India (CCI) may be required to procure minimal amount of cotton in the 2021-22 season, as kapas prices are likely to rule above the minimum support prices (MSP) for a better part of the season. Procurement may be required during the peak season when prices drop below the MSP, top officials of the corporation said.

As against 92 lakh bales that was procured in the 2020-21 season, the CCI may not be required to procure more than 30 lakh bales for the new season, Pradeep Kumar Agarwal, CMD of the CCI, told FE. Strong demand for cotton and depleting stocks, in addition to 10% import duty levied on cotton, have caused prices to rise to ₹6,500-7,000/quintal at the start of the season.



Although the area under coverage has gone down by 6-8%, from 133 lakh hectares last year to 125 lakh hectares in the current season, cotton production will still be high because of good rains and may touch 350-360 lakh bales. As per CCPC data, the 2020-21 season began with an opening stock of 120 lakh bales and the crop size was 371 lakh bales with 11 lakh bales of imports, leading to a total supply of 502 lakh bales. The new season may begin with an opening stock of 60-70 lakh bales.

"CCI will be present in the market to ensure that the farmer does not sell in distress. Intervention may be required only during the peak season in December when arrivals are high and prices may fall below MSP. The CCI may then be required to intervene for a short period of 15-20 days, especially in far flung rural areas where there are no buyers," Agarwal said.

The procurement may not go above 30 lakh bales. Meanwhile, cotton arrivals have begun in the north in a small way, with 800-2,000 bales being brought to the market on a daily basis and these are not meeting the quality parameters of the corporation, the CCI chief said. "Significantly, this season along with kapas prices, cotton seed prices are also ruling high and promise good returns to farmers. Seed prices have gone up to ₹4,500-5,000 per quintal as against ₹2,500 a year ago," he said.

VEDANTA LIMITED
CIN: L13209MH1965PLC291394
Regd. Office: Vedanta Limited, 1st Floor, 'C' Wing, Unit 103, Corporate Avenue, Atul Projects, Chakala, Andheri (East), Mumbai - 400 093.
Phone No.: +91-22-66434500, Fax: +91-22-66434530, Website: www.vedantalimited.com; Email ID: comp.sect@vedanta.co.in

NOTICE TO EQUITY SHAREHOLDERS
Sub.: Transfer of Equity Shares of the Company to Investor Education & Protection Fund (IEPF)
Notice is hereby given pursuant to the provisions of Section 124(6) of the Companies Act, 2013 read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 and subsequent amendment thereto ("Rules") notified by the Ministry of Corporate Affairs, that the Company is required to transfer all shares wherein dividend is unpaid/unclaimed for a period of seven consecutive years by the shareholders of the Company to Investor Education and Protection Fund ("IEPF").
As per the Rules, the individual notices required to be sent to the respective shareholders informing them regarding transfer of shares, are being sent at their registered addresses. Full details of such shareholders and their shares including the unpaid/unclaimed dividend which are due for transfer to the IEPF are made available on the website of the Company i.e. www.vedantalimited.com.
Accordingly, it is requested to the shareholders of the Company to claim the said unpaid/unclaimed amount lying with the Company and/or through the Company's Registrar & Transfer Agent, M/s KFin Technologies Private Limited (KFin) towards claiming the unpaid/unclaimed dividend from the Financial Year 2014-15 onwards.
In case the Company does not receive any claim from the concerned shareholders by **October 31, 2021**, or such other date as may be extended, the Company, with a view to comply with the requirements as set out in the Rules, shall transfer the shares and unpaid/unclaimed dividend amount to the IEPF Authority without any further notice as per the procedure laid by IEPF Authority.
In case the shares are held:
• **In Physical form**, the Company shall issue new share certificate(s) in lieu of the original held by you for the purpose of transfer to IEPF as per the Rules. Subsequently, the original share certificate(s) in name of the respective shareholder(s) shall stand cancelled and shall be deemed non-negotiable.
• **In Demat form**, the Company shall directly transfer the shares to the Demat account of IEPF Authority by way of corporate action executed with the help of the Depositories.
The concerned shareholders may note that they can claim such transferred shares along with the dividend(s) from the IEPF Authority by submitting an online application in IEPF-5 Form and complying with the necessary procedures as prescribed by the Rules on the website of www.iepf.gov.in.
Please note that no claim shall lie against the Company in respect of unclaimed dividend amount / shares transferred to IEPF pursuant to the Rules.
For any queries on the subject matter,
a) You may contact the Registrar & Transfer Agent(s): M/s KFin Technologies Private Limited, Unit: Vedanta Limited, Selenium Building, Tower-B, Plot 31-32, Financial District, Gachibowli, Nanakramguda, Hyderabad - 500 032. Tel: +91 40 67162222; Email ID: einward_ris@kfintech.com.
b) Members may also write to the Company at the registered office or send an e-mail to comp.sect@vedanta.co.in.
For Vedanta Limited
Prerna Halwasia
Company Secretary & Compliance Officer
ACS 20856
Place: New Delhi
Date: August 20, 2021

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
AVANTHA POWER & INFRASTRUCTURE LIMITED

1. Name of Corporate Debtor	Avantha Power & Infrastructure Limited
2. Date of Incorporation of Corporate Debtor	July 20, 2005
3. Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Delhi Registration No. 084411
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U40101HR2005PLC084411
5. Address of the Registered Office and Principal Office (If Any) of Corporate Debtor	Registered Office: Ground Floor, Tower C, First India Place, Mehrauli, Gurgaon Road, Gurgaon, Haryana - 122002. Principal Office: Unit No. 307, Third Floor, ABW Tower, IFFCO Chowk, Gurgaon, Haryana - 122002.
6. Insolvency Commencement Date in respect of Corporate Debtor	August 16, 2021 (vide Order No. CP (IB)/No.141/7/NCLT/AHM/2019; Date of Pronouncement of Order: August 16, 2021; uploaded on August 17, 2021
7. Estimated Date of Closure of Insolvency Resolution Process	February 11, 2022
8. Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Srikanth Dwarakanath IBBI Registration Number: IBBI/IFA-001/IP-P00057/2017-18/10135
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: 105, Power Plaza, Lane-7, Koregaon Park, Pune, Maharashtra- 411001. Registered Email Address: srikanth.dwarakanath@gmail.com
10. Address and e-mail Address to be used for correspondence with the Interim Resolution Professional	Address for Correspondence of Claims: Think Capital Insolvency Professionals LLP, 1011-1012, Dalamal Tower, Free Press Journal Road, 211, Nariman Point, Mumbai - 400 021, Maharashtra, India. Email Id for Correspondence on Claims: irp.apli@gmail.com
11. Last Date for Submission of Claims	August 30, 2021
12. Class of Creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Name of Insolvency Professionals, identified to act as Authorised Representatives of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) Not Applicable.

Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of Corporate Insolvency Resolution Process of the **Avantha Power & Infrastructure Limited** on August 16, 2021 vide Order No. CP (IB) No. 141/7/NCLT/AHM/2019 (date of pronouncement of order August 16, 2021, uploaded on August 17, 2021).

The creditors of **Avantha Power & Infrastructure Limited** are hereby called upon to submit their claims with proof, on or before August 30, 2021, to the Interim Resolution Professional at the address mentioned against entry No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claim with proof in person, by post or by electronic means.

The proof of claim is to be submitted by way of the following specified forms and documentary proof in support of claim:

- Form B - For Proof of claim by Operational Creditors except Workmen and Employees
- Form C - For Proof of claim by Financial Creditors
- Form D - For Proof of claim by Workmen or an Employee
- Form E - For Proof of claim by Authorized Representative of Workman and Employees
- Form F - For Proof of claim by Creditors other than Financial Creditors and Operational Creditors

The above-mentioned forms can be downloaded from the website www.ibbi.gov.in of the Insolvency and Bankruptcy Board of India.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Srikanth Dwarakanath
Interim Resolution Professional
IBBI/IFA-001/IP-P00057/2017-18/10135
Date: August 19, 2021
Place: Pune

BGR ENERGY
BGR ENERGY SYSTEMS LIMITED
Registered Office: A-5 Pannamgadu Industrial Estate, Ramapuram Post, Sullurpet Taluk, Nellore District, Andhra Pradesh 524401
Ph: +91 44 27948249 **Email:** compliance@bgrenergy.com **Corporate Identity Number:** L40106AP1985PLC005318

NOTICE
ANNUAL GENERAL MEETING
NOTICE is hereby given that the 35th Annual General Meeting of BGR Energy Systems Limited will be held on Friday, September 17, 2021 at 12 Noon through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM") in compliance applicable provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with the Ministry of Corporate Affairs circulars Nos.14/2020, 17/2020, 20/2020, 02/2021 dated 8th April 2020, 13th April 2020, 5th May 2020 and 13th January 2021 respectively and Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and 15th January, 2021 issued by the Securities and Exchange Board of India (SEBI) to transact the businesses set forth in the notice convening Annual General Meeting (AGM) dated June 30, 2021 without the physical presence of the members at the common venue of AGM.
Pursuant to Rule 11 of the Companies (Accounts) Rules, 2014 electronic copies of the Notice convening 35th AGM together with the Annual Report for the FY 2020-21 has been sent to all the members of the Company on August 18, 2021 whose email IDs are registered with the Company/ depository participant(s). The notice of 35th AGM and the Company's Annual Report are available at the Company's website www.bgrcorp.com, on the website of the Stock Exchanges, viz., BSE Limited (www.bseindia.com) and National Securities Depository Limited ("NSDL") (agency for providing the Remote e-Voting facility and e-voting system during the AGM) i.e. www.evoting.nsdl.com. Please note that no hard copies of the AGM documents would be sent or provided. Detailed instructions to Members for joining the AGM through VC / OAVM and the manner of participating in the remote e-voting or casting of votes through the e-voting system during the AGM by shareholders holding shares in dematerialized mode, physical mode and for shareholders who have not registered their email addresses are provided in the Notice of AGM. The documents referred to in the notice of AGM are available electronically for inspection without any fee by the members and they can send an email to investors@bgrenergy.com in this regard.
E-voting Information
The Members are hereby informed that the Company has engaged the services of National Securities Depository Limited (NSDL) for providing e-voting facility to the Members of the Company. The instructions for e-voting are given in the notice of AGM which is available at the Company's website.
for BGR Energy Systems Limited
Place: Chennai
Date : August 19, 2021
R. Ramesh Kumar
Director & Secretary

NOTICE
Declaration of Distribution (of Income & Capital) (previously Referred as Dividend) Under Axis Equity Saver Fund and Axis Equity Hybrid Fund
Axis Mutual Fund Trustee Limited, Trustee to Axis Mutual Fund ("the Fund") has approved the declaration of Distribution (of Income & Capital) (previously referred as dividend) under the Income Distribution cum Capital Withdrawal (IDCW) option(s) of following schemes, the particulars of which are as under:

Name of the Scheme(s)/ Plan(s)	Quantum of IDCW (₹ per unit)*	Record Date*	Face Value (₹ per Unit)	NAV as on August 18, 2021 (₹ per unit)
Axis Equity Saver Fund - Regular Plan - Monthly IDCW Option	0.0625	August 25, 2021*	10	12.48
Axis Equity Saver Fund - Direct Plan - Monthly IDCW Option	0.0625			13.48
Axis Equity Hybrid Fund - Regular Plan - Monthly IDCW Option	0.08			13.99
Axis Equity Hybrid Fund - Direct Plan - Monthly IDCW Option	0.08			14.67

As reduced by the amount of applicable statutory levy, if any.
* or the immediately following Business Day if that day is not a Business Day.

Pursuant to payment of IDCW, the NAV of the above stated IDCW options of the scheme(s)/plan(s) would fall to the extent of payout and statutory levy, if any.

The Distribution would be paid to the beneficial owners / unit holders whose names appear in the statement of beneficial owners maintained by the depositories under the said scheme(s)/plan(s) at the close of business hours on the record date and to the unit holders holding units in physical form, whose names appear in the Register of unit holders maintained with Registrar and Transfer Agent under the IDCW option(s) of the scheme(s)/plan(s) as at the close of the business hours on the record date. Investors may kindly note that declaration of Distribution is subject to availability of distributable surplus on the record date/ ex-distribution date. In case the distributable surplus is less than the quantum of Distribution on the record date/ex-distribution date, the entire available distributable surplus in the scheme(s)/plan(s) will be declared as Distribution. Investors are requested to kindly take note of the above.

For Axis Asset Management Company Limited
(CIN - U65991MH2009PLC189558)
(Investment Manager to Axis Mutual Fund)
Sd/-
Chandresh Kumar Nigam
Managing Director & Chief Executive Officer

Place: Mumbai
Date : August 19, 2021
No. : 31/2021-22

Statutory Details: Axis Mutual Fund has been established as a Trust under the Indian Trusts Act, 1882, sponsored by Axis Bank Ltd. (liability restricted to ₹ 1 Lakh). **Trustee:** Axis Mutual Fund Trustee Limited **Investment Manager:** Axis Asset Management Company Limited (the AMC) **Risk Factors:** Axis Bank Ltd. is not liable or responsible for any loss or shortfall resulting from the operation of the schemes. **Mutual Fund investments are subject to market risks, read all scheme related documents carefully.**

AXIS MUTUAL FUND
Axis House, First Floor, C2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025, India.
TEL : (022) 4325-5161, FAX : (022) 4325-5199, EMAIL : customerservice@axismf.com, WEBSITE : www.axismf.com, EASYCALL : 1800 221 322 ADDITIONAL CONTACT NUMBER : 8108622211